

mittee contained in their Twenty-seventh Report on Appropriation Accounts (Civil), 1965-66, Audit Report (Civil), 1967 and Audit Report (Commercial), 1967, relating to the Ministries of Information and Broadcasting; Works, Housing & Supply (Department of Works Housing) and Food, Agriculture, Community Development & Co-operation (Departments of Agriculture and Food).

REPORTS OF PUBLIC UNDERTAKINGS COMMITTEE

THIRTY-SECOND, THIRTY-FIFTH, FORTIETH, FORTY-FIRST, FORTY-FIFTH, FORTY-SIXTH AND FORTY-NINTH REPORTS

SHRI G. S. DHILLON (Taran Taran): I beg to present the following Reports of the Committee on Public Undertakings:

- (1) Thirty-second Report on action taken by Government on the recommendations contained in their Ninth Report on Central Warehousing Corporation.
- (2) Thirty-fifth Report on action taken by Government on the recommendations relating to the Hindustan Shipyard Ltd., the Fertilizer Corporation of India Ltd., and Hindustan Steel Ltd., contained in the Seventh Report of the Public Accounts Committee (Third Lok Sabha) on Audit Report (Civil), 1962—Chapters VIII and IX.
- (3) Fortieth Report on action taken by Government on the recommendations relating to Public Undertakings, contained in the Twenty-third Report of the Public Accounts Committee (Third Lok Sabha) on Audit Report (Commercial), 1963.
- (4) Forty-first Report on action taken by Government on the recommendations contained in their Sixth Report (Third Lok Sabha) on Fertilizer Corporation of India Limited.
- (5) Forty-fifth Report on action taken by Government on the recom-

mendations contained in their Thirty-first Report (Third Lok Sabha) on Alloy Steel Project and Coal Washeries Project of Hindustan Steel Limited.

- (6) Forty-sixth Report on Indian Drugs and Pharmaceuticals Limited.
- (7) Forty-ninth Report on industrial Finance Corporation of India.

12.27 hrs.

FINANCE BILL, 1969

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Sir, I move* :

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 1969-70, be taken into consideration”.

12.27½ hrs.

[Mr. DEPUTY-SPEAKER *in the Chair.*]

SHRI SRINIBAS MISRA (Cuttack): On a point of order. First of all, the question arises which Bill we are to take into consideration. There are two of them, one presented to us on the Budget Day, Finance Bill 1969, which was introduced on 28th February 1969, which was circulated first, and the second Bill which was later circulated. We do not know of any procedure by which amendments can be effected by simply circulating another copy of the Bill with the amendments incorporated therein. If the two Bills had been identical, there would be no doubt that we could consider either the one or the other. But here in the one line numbers are not given, while in the other they are given. Similarly, other amendments have been effected. A cursory glance will itself show that some changes have been effected in the meantime either in the office of the Finance Ministry or some where else. On a cursory glance, I have detected two, may be there may be more. It takes some time to compare the two word for word.

*Moved with the recommendation of the President.